

(2)

Central Administrative Tribunal, Principal Bench

Original Application No.2737 of 2003

New Delhi. this the 14th day of November, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.K. Naik, Member (A)

R.S. Atal,  
Working as Museum Lecturer.  
National Museum,  
New Delhi

....Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

Union of India & Ors. through:

1. The Secretary,  
Ministry of Tourism and Culture.  
Shastri Bhawan, New Delhi.

2. Director General,  
Department of Culture,  
National Museum,  
Janpath, New Delhi

....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant seeks a direction to finalise the selection for the post of Museum Lecturer. According to him, decision in this regard is not being taken.

2. Needless to state that applicant has already submitted representations dated 10.10.2000 and 20.1.2002 pertaining to which, we are informed that no decision as yet has been taken.

3. When rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause while deciding the present petition. It is directed that respondent no.2 would consider and decide the representation referred to above preferably within four

*Ag*



months of the receipt of the certified copy of the present order and communicate it to the applicant. In case a decision has already been taken on the said representations, even then it may be communicated to the applicant. We make it clear that nothing said herein is an expression of opinion on the merits of the matter. O.A. is disposed of.

Naik  
( S.K. Naik )

Member (A)

Aggarwal  
( V.S. Aggarwal )

Chairman

/dkm/